

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

FOREIGNERS FROM UGANDA ORDER, 1972

CONTENTS

- 1. <u>.</u>
- 2. <u>.</u>
- 3. <u>.</u>
- 4. <u>.</u>

FOREIGNERS FROM UGANDA ORDER, 1972

G.S.R. 446.-In exercise of the powers conferred by Section 3 and Section 3A of the Foreigners Act, 1946 (31 of 1946) and in partial modification of the Foreigners (Exemption) Order, 1957, the Central Government hereby makes the following Order, namely:-

1. . :-

- (1) This Order may be called the Foreigners from Uganda Order, 1972.
- (2) It shall come into force on the date of publication In the Official Gazette.

2. . :-

In this Order,-

- (a) "foreigner from Uganda" means,-
- (i) a person ordinarily resident In Uganda who holds a passport issued by or on behalf of the Government of the United Kingdom and whose status is described in such passport as a citizen of the United Kingdom and Colonies:
- (ii) a citizen of Uganda:
- (b) "Registration Officer" shall have the same meaning as in Paragraph 2 (1) of the Foreigners Order, 1948.

3. . :-

Every foreigner from Uganda shall,-

(a) furnish on arrival In India to the Registration Officer having jurisdiction at the place or port at which he arrives, the address at

which he proposes to reside in India:

(b) If he proposes to reside for a period exceeding 30 days at any place other than the place at which he took up residence immediately after his arrival in India, he shall before he leaves intimate in writing the address at which he so proposes to reside to the District Superintendent of Police of the district in which he took up residence immediately after his arrival in India.

4. . :-

The provisions of this Order shall have effect notwithstanding anything contained in the Foreigners (Exemption) Order, 1957.